

DBS.CO.PPD.BC/13/11.01.005/2007-08

May 13, 2008

The Chairman / CEO
All Scheduled Commercial Banks
(excluding RRBs)

Madam / Dear Sir,

Long Form Audit Reports (LFAR) - Submission of

Please refer to the Circulars DBOD.No.Fol.BC.125/G.729-89 dated May 12, 1989, DBOD.No.613/16.10.001/92 dated November 18, 1992 and DBS.CO.IPC.No.10765/12.01.001/2006-07 dated February 9, 2007 prescribing the time frame for submission of final accounts by banks to the Statutory Central Auditors and submission of LFAR by the auditors. The Statutory Central Auditors are required to submit the LFAR to the banks latest by 30th June every year. The banks were advised to forward a copy each of the LFAR, relative agenda note along with Board's views or directions to the concerned Regional Office of Department of Banking Supervision within 60 days of submission of LFAR by the Statutory Auditors. However, it has been observed that there were inordinate delays on the part of the banks in sending copies of LFARs to RBI. One of the reasons for such delay might be on account of time gap between the receipt of LFAR from the Statutory Auditors and the next meeting of the Board.

2. As LFARs are considered to be important source of information for the Department of Banking Supervision, banks are advised to send a copy of LFAR to the respective Regional Office of DBS soon after the submission of the same by the Statutory Auditors without waiting for the Board's review. Copies of agenda notes and the Board's views / directions on the LFAR, etc. may be sent to the respective Regional Offices subsequently within the time stipulated in the above mentioned Circulars.

Please acknowledge receipt.

Yours faithfully,

Sd/-

(R. C. Sarangi)
General Manager